## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU.

To

Most Urgent.

All the Pr. Distt & Sessions Judge,

No. 21774-94/STS Dated 16-12-015

Subject:- Consolidated Quarterly work done statement showing Opening Balance, Institution, Disposal and Pendency of Both Civil and Criminal (Main and Misc.) cases of the District.

## Sir/Madam,

As desired by Lord Chief Justice, The number of circulars had been issued from time to time and in continuation to Circular No. 14 dated 1.12.2015, you are hereby requisted to send requisite information on quarterly basis to this Registry of your court and courts of the under your control, consolidated district level basis, as per Proforma enclosed. The copy of said proforma may be circulated to all the courts under your jurisdiction.

Yours faithfully,

No. 2/848/8/5 Date: 17/12/1 (Nissar Ahmad Malik)

Dy. Registrar (Sts. Section)

Copy To:

Incharge NIC High Court Wing Jamme with the request

Same may be upload on High Court web Site for Information
to all Judicial Officers.

Dy. Registral

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	Consolidated	Quarterly	Workdone	statement	showing	Opening	balance,	
Institu	ution, Disposal	& Pendenc	y of both Ci	vil and Crimi	nal (Main	and Misc.	) Cases of	
Distri	ict:		for the quarte	er ending				

S. No.	Description of Cases	Nature of cases	Opening Balance at the Beginning of the quarter.	Institution during the quarter	Disposal during the quarter	Closing Balance at the end of the quarter	
		Civil					
1.	Main Cases	Criminal					
	Total						
,	Misc. Cases	Civil					
2.		Criminal	,				
	Total						
	Grand To						

					-				
								•	
		Consolidated	Quarterly	workdone	statement	showing	Age wise	break-up	of pending
cases	s be	oth Civil and C			the first of the second of the second of		. •	or the quart	
of									

S. No.	Nature	of cases	Upto 1 year	GE-WISE More than 1 & less than 2 yrs.	More than 2 & less than 3 yrs.	More than 3 & less than 5 yrs	More than 5 & less than 7 yrs.	More than 7 & less than 10 yrs.	END OF TI More than 10 & less than 15 yrs.	More than 15 & less than 20 yrs.	TER.  20 years & Above.	Total Pendency of cases at the end of quarter.
1.	Main Cases	Civil										
		Criminal										
	Tota	I										
2.	Misc. Cases	Civil										
		Criminal										
Total												
Grand Total (Main + Misc. Cases)												